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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/147/2016
NAME OF THE PETITIONER(S) : M/s Avigo Trustee Company Pvt. Ltd. & another
NAME OF THE RESPONDENT(S) : M/s G.E.T. Power Private Limited & 8 others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. ADITYA DEWAR

ADVOCATE
PERFORMERS

Aditya Dewar

2. L. Narasimha Varmam

Hth Respondent

L. Narasimha Varmam

3. K. Raghav Kumar
Attorney at Law

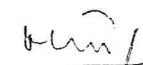
Counsel for R₁₋₃

K. Raghav

ORDER

The counsel for the both the parties present. The representatives of Official Liquidator (O.L.) present. The O.L. has produced an order dt. 21.12.2016 passed by the Hon'ble High Court of Madras in C.P. No. 302 of 2014 under Sections 433 (e), 434(1a) & Sec. 439 (b) of the Companies Act. 1956, in the matter of KEI Industries Limited - vs- M/s. GET Power Limited, i.e. the respondent company with regard to which a provisional liquidator has been appointed and the same is under the process of liquidation. Counsel for the petitioner prays for time to make submissions as to whether in the light of winding up order , anything remains in order to pursue the petition filed under sections 396 & 397 of the Companies Act. Put up on 06.09.2017 at 10.30 A.M.


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)